**FORM P1**

**WRITTEN CONSENT**

(Under regulation 7(1) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

[Date]

To

The Adjudicating Authority

[ \_\_\_\_\_\_\_\_\_\_\_ Bench]

From

[Name of the insolvency professional]

[Registration number of the insolvency professional]

[Address of the insolvency professional registered with the Board]

**Subject: Written consent in the matter of [name of corporate debtor]**

1. I, [name], an insolvency professional enrolled with [name of insolvency professional agency] and registered with the Board. I have been proposed for appointment-
	* 1. as the interim resolution professional under section 54O of the Insolvency and Bankruptcy Code, 2016 for corporate insolvency resolution process of [name of the corporate debtor].

OR

* + 1. resolution professional under sections 54A or 27 of the Insolvency and Bankruptcy Code, 2016 for the pre-packaged insolvency resolution process of [name of the corporate debtor].

*{strike off the part which is not relevant}*

1. I hereby give consent to the proposed appointment.
2. I have the following processes in hand:-

|  |  |  |
| --- | --- | --- |
| **Sl. No.** | **Role as** | **Number of processes on the date of consent** |
| **I** | **II** | **III** |
|  | Interim Resolution Professional |  |
|  | Resolution Professional in-1. Insolvency resolution processes for corporate persons
2. Pre-packaged insolvency resolution processes
3. Insolvency resolution processes for individuals
 |  |
|  | Liquidator of-a. Liquidation Processesb. Voluntary Liquidation Processes |  |
|  | Bankruptcy Trustee  |  |
|  | Authorised Representative |  |
|  | Any other (Please state) |  |

1. I declare and affirm as under:-
	1. I am not subject to any disciplinary proceeding initiated by the Board or the Insolvency Professional Agency.
	2. I do not suffer from any disability to act as a resolution professional.
	3. I am eligible to be appointed as interim resolution professional / resolution professional of the corporate debtor under regulation 7 of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021 and other applicable provisions of the Code and the Regulations.
	4. I shall make the disclosures in accordance with the code of conduct for insolvency professionals set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016.

|  |  |
| --- | --- |
| Date: Place:  | (Signature of the insolvency professional) Registration No.\_\_\_\_\_\_\_\_Authorisation for assignment (AFA)No. \_\_\_\_\_\_ Date of expiry of AFA\_\_\_\_\_\_\_\_(Name in block letters)(Name of insolvency professional entity, if applicable) |